

TICKETLESS TRAVEL

*379. **Shri Krishmacharya Joshi:** Will the Minister of Railways be pleased to state:

(a) whether any new steps have been taken by the Railway authorities at Bombay and Madras to detect ticketless travellers; and

(b) how far they have succeeded in this campaign?

The Parliamentary Secretary to the Minister of Railways and Transport (Shri Shah Nawaz Khan): (a) Yes.

(b) The results achieved are encouraging.

INDO-U. S. OPERATIONAL AGREEMENT

*380. **Shri S. C. Samanta:** Will the Minister of Food and Agriculture be pleased to state:

(a) whether it is a fact that in May last a supplementary Indo-U.S. Operational Agreement for the provision of additional equipment etc. to the existing Extension Training Centres has been executed;

(b) if so, the extent to which the scope of work of the existing centres will be widened;

(c) the number of additional training centres that will be started; and

(d) how far response has come from women workers for training?

The Minister of Commerce (Shri Karmarkar): (a) Yes.

(b) The scope of work of the existing Extension Training Centres is proposed to be widened in the following directions:—

(i) Addition of Home Economics Wings to 25 Centres for imparting training to women village level workers.

(ii) Addition of workshops to 20 Centres for imparting training to village artisans in smithy, carpentry and technique of improved village housing designs and construction

with special emphasis on repairs and manufacture of improved agricultural implements.

(iii) Provision of instructions to farmers residing in the vicinity of the Training Centre on new developments in Agriculture and on the formation of rural co-operatives.

(c) Nine.

(d) The Home Economics Wings are expected to start functioning during the middle of 1955. It is therefore too early to judge the response from women workers.

SHARE-HOLDERS OF NATIONALISED AIRWAYS COMPANIES

*381. { **Shri M. S. Gurupadaswamy:**
Shri Bhagwat Jha Azad:

Will the Minister of Communications be pleased to state:

(a) whether it has come to the notice of Government that the shareholders of the nationalised Airways companies passed a resolution on the 17th June, 1954 in Bombay expressing their emphatic protest against the delay in payment of compensation by Government to the Airways Companies; and

(b) the action taken by Government to expedite the payment of compensation?

The Deputy Minister of Communications (Shri Raj Bahadur): (a) Yes, Sir.

(b) The work relating to the assessment of the assets and liabilities of the Air Companies has now reached an advanced stage and it is expected that during the course of this month the Corporations will be in a position to determine the amounts of compensation due to all but three companies and make offers to them of the amounts so determined. In respect of two companies, the compensation amounts are likely to be determined during the course of the next month. As regards the third company, the